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31	Purvanchal Institute of Dental Sciences, Gorakhpur (U.P.)	-	-	Suspension/expulsion from the hostel.
32	Shree Bankey Bihari Dental College & Research Centre, Masuri, Ghaziabad (U.P.)	-	-	Suspension/expulsion from the hostel.
33	Sree Balaji Dental College & Hospital, Chennai	-	-	Suspension
34	Dr.S.M. Naqui Imam Dental College & Hospital, Behera, Darbhanga (Bihar)	-	-	Rustication from the institution.

Fees and donations being charged by private schools

‡2178. DR. PRABHA THAKUR:

SHRI NARENDRA BUDANIA:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government is aware of the fact that many private schools realize arbitrary fees from guardians of the children and many schools also charge/take huge donations in the name of admission;

(b) if so, the reasons therefor;

(c) whether Government has formulated any effective policy to fix any limit on fees and donation being collected by private schools; and

‡Original notice of the question was received in Hindi

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) and (b) Central Board of Secondary Education (CBSE) receives sporadic complaints against its affiliated schools regarding charging of exorbitant fee and demand of capitation fee and donation for admission.

(c) and (d) Education is a concurrent subject and a majority of the schools come under the purview of the State Governments. The Affiliation Bye-Laws of Central Board of Secondary Education (CBSE) inter-alia, prescribe the following:

"Fees charges should be commensurate with the facilities provided by the institution. Fees should normally be charged under the heads prescribed by the Department of Education of the State/U.T. for schools of different categories. No capitation fee or voluntary donations for gaining admission in the school or for any other purpose should be charged/collected in the name of the school. In case of such malpractices, the Board may take drastic action leading to disaffiliation of the school."

CBSE has issued circulars from time to time reiterating the above provisions for strict adherence. CBSE takes appropriate action on the complaints and in case of severe violation, drastic action leading to disaffiliation is also possible.

Setting up of Kendriya Vidyalaya at Amreli

2179. SHRI PARSHOTTAM KHODABHAI RUPALA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state the steps taken by Government to set up Kendriya Vidyalaya at Amreli?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): The proposal for opening of a new Kendriya Vidyalaya (KV) under civil sector is considered by Kendriya Vidyalaya Sangathan (KVS) if the same is received from the concerned Ministry of Government of India or the State Government in the prescribed format committing thereby availability of requisite resources including land for construction of permanent building and suitable temporary accommodation to start the school. After receiving a request from the State Government of Gujarat for opening of a KV in Amreli, KVS wrote to the State Government